

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

119. Contempt Petition/13/2023

I.A. 4240/2023

I.A. 1263/2023

IN

C.P.(IB)-70(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.04.2024**

NAME OF THE PARTIES: Shimnit India Private Limited

V/s.

Rushabh Precision Bearings Limited

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Adv. Mitali Bhatt a/w Adv. Aysh Kajari for the Applicant, Adv Hemal Ganatra for Respondent No.6, Adv. Noopur K. Dalal for Chairman of the Monitoring Committee/ RP are present.

Contempt Petition/13/2023

1. Ld. Counsel for the Applicant is directed to issue fresh notice along with complete set of petition to the Respondents other than R-1 clearly intimating the next date of hearing and file service affidavit along with copy of notice before the next date of hearing.
2. Respondent may file reply if any after serving a copy on the other side within 4 weeks failing which the respondents right to file reply shall stand forfeited.
3. Mr. Rajesh Vora, R-1 appeared in person and submitted that all the required documents have already been submitted. However, will enquire from auditor and update the bench on the next date of hearing.
List on **12.06.2024.**

I.A. 1263/2023

1. R-1 is present in person and has tendered Pay Order No. 014213 dated 13.03.2024 for Rs. 25,000/- drawn in favour of Bharat Kosh towards cost for filing the reply. However, the payment of the cost has to be made online to Bharat Kosh. We direct the R-1 to pay the cost of Rs. 25,000/- to Consolidation Fund of India through Bharat Kosh within one week.
2. Hard copy of the reply has been filed by R-6 and copy of reply has been given to the RP. R-3 is deceased. List on **12.06.2024**.

I.A. 4240/2023

List this application on **07.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)